



**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No.1829/2020  
(S.W.P. No.1339/2018)

Thursday, this the 4<sup>th</sup> day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Pradeep Kumar, Member (A)**

Rani Mandotra, Age 53 years  
W/o Raj Singh  
R/o Ward No.10 Kathua.

.. Applicant

(Through Mr. Jamrodh Singh, Advocate)

**Versus**

1. State of Jammu and Kashmir  
Through Commissioner/Secretary  
Technical Education/Youth Services  
& Sports Department  
Civil Secretariat, Jammu/Srinagar.
2. Director General Youth Services & Sports  
Jammu.
3. Joint Director Youth Services & Sports  
Jammu.
4. District Officer Youth Services & Sports  
Kathua.
5. Head Master  
Govt. High School, Logate.

.. Respondents

(Through Mr. Amit Gupta, Additional Advocate General)

**O R D E R (ORAL)****Justice L. Narasimha Reddy:**

The applicant is working as Physical Education Master in the Youth Services and Sports Department. She was on the orders of transfer to the Government High School, Tridwan, Kathua. However, before that has taken place, an order was passed on 05.04.2018, adjusting her in Government High School, Logate (Kathua). She filed SWP No. 1339/2018 before the Hon'ble High Court of Jammu & Kashmir, challenging the order of transfer dated 05.04.2018, by raising several grounds. The Hon'ble High Court passed an interim order dated 10.07.2018, maintaining status quo.

2. The respondents filed a counter affidavit, narrating the circumstances that led to transfer. It is stated that the Government decided to restore all the employees to their respective units, duly detaching them from other places.
3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.1829/2020.
4. Today, we heard Mr. Jamrodh Singh, learned counsel for applicant and Mr. Amit Gupta, learned Additional Advocate General, through video conferencing.

5. The order of transfer that was challenged by the applicant.



It is not even alleged that the respondent does not have the jurisdiction to pass the order of transfer. If there was any inconvenience to her, the applicant could have made a representation. At any rate, there existed an order of status quo in her favour passed by the Hon'ble High Court.

6. We, therefore, dismiss the T.A. and vacate the interim order, leaving it open to the respondents to pass appropriate orders of posting, duly taking into account the present state of affairs as well as the relevant guidelines.

There shall be no order as to costs.

**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**March 4, 2021**  
/dkm/sd/sunil/jyoti/